Central Administrative Tribunal Principal Bench, New Delhi

CP No. 557/2018 in OA No. 2699/2014

New Delhi, this the 21st day of January, 2019

Hon'ble Ms. Nita Chowdhury, Member (A) Hon'ble Mr. S.N. Terdal, Member(J)

Smt. Usha W/o Late Saroop Chand Ex. Safai Karamchari R/o H. No. 593, Near Yadav Dairy Old Vijay Nagar, Ghaziabad (UP).

...Petitioner

(By Advocate: Mr. Lalta Prasad)

Versus

- 1. Sh. Viswash Chaubey General Manager Northern Railway Baroda House, New Delhi.
- Sh. R.N. Singh
 Divisional Railway Manager
 Delhi Division, Northern Railway
 State Entry Road, New Delhi 110 001.

...Respondents

(By Advocate :Mr. S.M. Arif)

ORDER (ORAL)

Ms. Nita Chowdhury:

When the matter is taken up for hearing, learned counsel for respondents provides the details of the compliance affidavit dated 22.011.2018 and also provides a photocopy of the dues given to the petitioner. The petitioner states that she is not satisfied with these orders. We have seen the oral order filed in OA No. 2699/2018 in which, it had been clearly mentioned that the petitioner may provide the details of late husband's salary slip and any other documents in

case she is any further left over dues. We do find if the same having been provided to the respondents.

2. In view of the comprehensive compliance of the order of the Tribunal, notices are discharged and CP is closed. However, it shall be open to the petitioner to file any additional claim, if she so wants as per law.

(S.N. Terdal) Member (J) (Nita Chowdhury) Member (A)

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